

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through web-based Video Conferencing Platform)*

**ITEM No.08**  
**I.A No.28/2024 in**  
**C.P. (IB)No.113/BB/2022**

**IN THE MATTER OF:**

Apartment Buyers Consumer Association ... Petitioner  
Vs.  
M/s. Dreamz Infra India Limited ... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 05.02.2024**

**CORAM:**

**JUSTICE (RETD.) T.KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Ms. Chithra Nirmala

**ORDER**

**I.A. No.28/2024**

1. Heard Ld. Counsel for the Applicant/IRP.
2. Issue notice to the Respondent/s. The Ld. Counsel for the Applicant is permitted to collect the notice and serve it on the Respondent/s along with application and other material papers through email as well as by speed post and is directed to file affidavit of service along with tracking report in the Registry within one week.
3. A period of 10 days is granted for filing reply from the date of receipt of copy of the notice and thereafter one week for filing rejoinder to the Applicant, if any, thereto from the date of receipt of copy of reply is granted.
4. List the I.A on **26.02.2024.**

**Sd/-**

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**

**(T.KRISHNAVALLI)**  
**MEMBER (JUDICIAL)**